

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH – COURT NO. III

Service Tax Appeal No.42600 of 2018

(Arising out of Order-in-Appeal No.398/2018 (CTA-II) dt.21.8.2018 passed by Commissioner of Central Tax, (Appeals – II), CGST&CE, Newry Towers, 3rd Floor, 2054/ 1 Block, II Avenue, Anna Nagar, Chennai - 600 040)

Eva Stalin IAS Academy,
No.12/27, 2nd Floor, Muthuranga Mudali Street,
West Tambaram, Chennai – 600 045

Appellant

Vs

Commissioner of Central Tax (Appeals – II)
CGST & CE,
Newry Towers, 2054/ 1 Block, II Avenue, Anna Nagar,
12th Main Road, Chennai - 600 040

Respondent

APPEARANCE:

For the Appellant : Sh.K.Vaitheeswaran, Advocate
For the Respondent : Ms.K.Komathi, ADC (AR)

CORAM :

HON'BLE MS.SULEKHA BEEVI C.S, MEMBER (JUDICIAL)

HON'BLE SH.P.VENKATA SUBBA RAO, MEMBER(TECHNICAL)

DATE OF HEARING : 16.08.2021
DATE OF DECISION: 16.08.2021

FINAL ORDER No. 41878 / 2021

PER BENCH

The Department has filed letter C.No.IV/16/3/2020 - C (AR) dated 03.12.2020 before the Registry along with list of cases, submitting that the cases have been closed as the assessee has opted for SABKA VISHWAS scheme. The above case is also included in the said list. The assessee has conceded to this. As the matter is closed, the appeal is dismissed.

(dictated and pronounced in court)

**(SulekhaBeevi C.S.)
Member (Judicial)**

**(P.Venkata Subba Rao)
Member (Technical)**

Vsr